

NOTIFICATION No. 16/2016

The Civil Judges mentioned in Column (1) below are transferred and posted to the posts noted against their names in Column (2) below :

<i>S.No</i>	<i>Name and Designation</i> (1) <i>Thiru/Tmt./Selvi</i>	<i>Transferred and posted as</i> (2)
1	K.Nambirajan, Additional District Munsif, Srivilliputhur	District Munsif-cum-Judicial Magistrate, Vanur, in the existing vacancy
2	S.Asseen Banu, District Munsif cum Judicial Magistrate No.I, Hosur,	Additional District Munsif, Srivilliputhur, vice Thiru K.Nambirajan transferred.
3	S.N.Dhananjeyan, Judicial Magistrate No.III, Madurai,	I Additional District Munsif, Tirunelveli, in the existing vacancy.

HIGH COURT, MADRAS
DATED :19.02.2016.

Sd/-P.KALAIYARASAN,
REGISTRAR GENERAL

OFFICIAL MEMORANDUM

Sub: Courts and Judges - Civil Judges - Transfer and postings - Notification issued -
Joining instructions - Issued.

Ref: High Court's Notification No.16 / 2016, dated :19.02.2016.

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Thiru.K.Nambirajan, Additional District Munsif, Srivilliputhur, who has been transferred and posted as District Munsif-cum-Judicial Magistrate, Vanur, in the High Court's Notification cited above, is required to hand over charge of his post to the Principal District Munsif-cum-Judicial Magistrate, No.I, Srivilliputhur, immediately and take charge of the post of District Munsif- cum- Judicial Magistrate, Vanur, immediately, without availing full joining time.

Ms.S.Asseen Banu, District Munsif-cum- Judicial Magistrate No.I, Hosur, who has been transferred and posted as Additional District Munsif, Srivilliputhur, in the High Court's Notification cited above, is required to hand over charge of her post to the Judicial Magistrate, Fast Track Court at Magisterial Level, Hosur immediately and take charge of the post of Additional District Munsif, Srivilliputhur, immediately, without availing full joining time.

Thiru.S.N.Dhananjeyan, Judicial Magistrate No.III, Madurai, who has been transferred and posted as I Additional District Munsif, Tirunelveli, in the High Court's Notification cited above, is required to hand over charge of his post to the Judicial Magistrate, Fast Track Court at Magisterial Level-I, Madurai, immediately and take charge of the post of I Additional District Munsif, Tirunelveli, immediately, without availing full joining time.

The Officers who relieve the officers under transfer are required to hold full additional charge of the additional post till the successor takes charge/until further orders.